

12 hrs.

RE: QUESTION OF PRIVILEGE

Shri P. K. Deo (Kalahandi): Sir, under Rule 222 I gave notice of a question of privilege.....

Mr. Deputy-Speaker: Order, order. That is being considered and the hon. Member will know the decision a little later.

श्री रामसेवक यादव (बाराबंकी) :
उपाध्यक्ष महोदय, इसी सिलसिले में मैं कुछ कहना चाहता हूँ। शायद कालिग एटेंशन मोशन आप ने बम्बई की हड़ताल के सम्बंध में स्वीकार किया है

उपाध्यक्ष महोदय : हताल के बारे में नहीं है। आप सुन लीजिये।

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STRIKE OF PORT AND DOCK WORKERS OF BOMBAY

Shri Hari Vishnu Kamath (Hoshangabad): **Mr. Deputy-Speaker**, under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha, may I call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and request him to make a statement thereon:

The reported strike of 35,000 port and dock workers of Bombay which commences today and action taken by Government to meet the situation.

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order. We also gave notice of an adjournment motion. You have admitted the Calling Attention motion.....

Mr. Deputy-Speaker: I have disallowed the adjournment motion and clubbed the hon. Member's name along with this.

Shri S. M. Banerjee: That is true but we wanted the adjournment motion to be admitted.

Mr. Deputy-Speaker: I have disallowed it and there cannot be any question about it.

Shri S. M. Banerjee: If you have allowed the Calling Attention motion it means that you feel that this is a matter of urgent public importance and it concerns the Central Government. Then why should you not allow a discussion when the Government has miserably failed.....

Mr. Deputy-Speaker: You cannot question the ruling of the Chair.

Shri S. M. Banerjee: You do not give an opportunity.... (*Interruption*) Government has miserably failed and we wanted to discuss this matter. It is a matter of urgent public importance; it concerns the Central Government. What more do you want?

Mr. Deputy-Speaker: I have disallowed the adjournment motion and clubbed your name with this.

Shrimati Renu Chakravartty (Barackpore): It is clear that the dock workers are directly under the aegis of the Central Government. There is absolutely no reason why such an adjournment motion should not at least be allowed.

Mr. Deputy-Speaker: That must be left to me. I have disallowed it, and there cannot be any discussion on it.

Shrimati Renu Chakravartty: There is a clear rule that that which concerns the Central Government should be allowed.

Mr. Deputy-Speaker: I cannot allow the adjournment motion. I have allowed the Calling Attention notice.

Shri S. M. Banerjee: Unless the rule is amended, how can it be done? This House will function for nothing?

Mr. Deputy-Speaker: You cannot question my decision.

Shri S. M. Banerjee: I am not questioning; I am only appealing to you. The Call Attention motion has been allowed because 30,000 dock workers have gone on strike, and tomorrow in

[Shri S. M. Banerjee]

Bombay the whole life is going to be paralysed. And you are not allowing a discussion here. It is something surprising.

Mr. Deputy-Speaker: That is why I have allowed the calling-attention-notice.

Shri S. M. Banerjee: A calling-attention-notice is a poor substitute for an adjournment motion.

Shri Daji (Indore): Adjournment motion is the right of a Member. Our right cannot be taken away in this manner. Once you accept that it is a matter of urgent public importance, then our right to move an adjournment motion cannot be taken away. It is the right of a Member to table an adjournment motion. And it has to be discussed..

Mr. Deputy-Speaker: Order, order.

Shri Daji: Do you want the whole of Bombay to be paralysed, before you allow a discussion here? Do you want the entire country to be paralysed before such a discussion is allowed? Then it will be too late. Do you want the entire life in the country to be paralysed before you allow a discussion? It is no use having a discussion then.... (*Interruptions*)

Mr. Deputy-Speaker: Order, order, We cannot go in this way.

Shri Daji: It is our right to move an adjournment motion and have a discussion, if fifty Members support it. If fifty Members do not support it, then we shall sit down..

Mr. Deputy-Speaker: Order, order. No rights are being taken away. I have allowed the calling-attention-notice..

Shri Daji: You cannot curtail our rights like this. It is a matter of urgent public importance, and we have got the right to table an adjournment motion. But we find that only a calling-attention-notice has been allowed. That is not the choice of the

Chair. That is what I would respectfully submit. If you do not allow the adjournment motion.... (*Interruptions*)

श्री रामसेवक यादव : मेरा एक व्यवस्था का प्रश्न है.....

श्री बागड़ी (हिसार) : उपाध्यक्ष महोदय, यह ज़िन्दगी और मौत का सवाल है। इस पर भी यहां वहस नहीं होने दी जा रही है। हिन्दुस्तान के अक्वाम की ज़िन्दगियों के साथ आज खेला जा रहा है....

श्री बागड़ी : उपाध्यक्ष महोदय, आन ए प्वाइंट आफ आर्डर.....

Mr. Deputy-Speaker: The hon. Member has to obey the Chair.

Shri S. M. Banerjee: I appeal to your impartiality and your sense of justice to come to the rescue of those dock workers who are being tortured by the Government there; the Maharashtra Government has miserably failed, and the Central Government must come to their rescue if they have to function. In fact, these are the reasons why the Government here are facing a no-confidence-motion today..

Mr. Deputy-Speaker: Order, order.

Shri S. M. Banerjee: We want to discuss the whole thing. You must allow a discussion.

श्री रामसेवक यादव : मैं बहुत पहले से ही एक व्यवस्था का प्रश्न उठाना चाहता रहा हूं लेकिन मुझे अभी तक इजाजत नहीं दी गई है। आप मेरी तरफ देखते ही नहीं हैं, दूसरी तरफ ही देखते जा रहे हैं।

श्री बागड़ी : मेरा व्यवस्था का प्रश्न इन से पहले का है। मैं कई बार खड़ा हुआ हूं और वे मुझसे वाद में खड़े हुए हैं। मैं यहां पर किनारे पर बैठा हुआ हूं और आपका ध्यान इधर जाता ही नहीं है।

Shri Tyagi (Dehra Dun): The basic rule of procedure of Parliament is that the Chair's ruling and its orders

must be obeyed. Once the Chair asks any Member to resume his seat, he has no business to go on talking. With a view to ensuring the peaceful procedure of this House, I would suggest that anyone who disobeys the Chair must be named. (*Interruptions*).

Shri Daji: Shri Tyagi is not the Speaker. He cannot take over the functions of the Speaker. He cannot give orders and he cannot advise the Chair. Who is he to advise the Chair....

Shri S. M. Banerjee: The Defence of India Rules have been made a mockery of. They have been misused. Let Shri Tyagi go to Bombay and see how the workers there are being tortured.... (*Interruptions*).

Mr. Deputy-Speaker: That is an extreme step which I can certainly take, but as far as possible, I want to carry all the Members with me, and I hope that all the Members.....

An Hon. Member: But they are incorrigible.

Mr. Deputy-Speaker:....will give respect to the Chair's decision and not question the decision.

Shri S. M. Banerjee: You may allow the adjournment motion.

An Hon. Member: It is disallowed.

Shri S. M. Banerjee: What is this 'disallowed'? You cannot arbitrarily decide it in this way.....(*Interruptions*).

श्री रामसेवक यादव : मेरा व्यवस्था का प्रश्न कालिग एटेंशन नोटिस के सम्बंध में है। मेरी बात को आप पूरी सुन लें। मैं हिन्दी में बोलता हूँ इसलिए उसे ज़रा आप सुन लीजिये तो शायद मामला कुछ ठीक हो जाये। मेरा निवेदन है कि परसों इसी पर एक कालिग एटेंशन मोशन स्वीकार किया गया था। एक दो दिन पहले न तो कालिग एटेंशन और न ही काम रोकने का प्रस्ताव स्वीकार किए गए और यह कह कर उन को अस्वीकृत कर दिया गया कि

यह राज्य का विषय है। लेकिन परसों यह मान लिया गया कि यह केन्द्र का विषय है और इसे आज भी मान लिया गया है। मेरा निवेदन है कि बम्बई की हड़ताल बहुत बड़ी हड़ताल है और वह बढ़ रही है। वह सारे देश में फैल सकती है। कालिग एटेंशन मोशन के जरिये यह प्रश्न ज़रा भी हल नहीं हो सकता है। मेरा निवेदन है कि इस पर चर्चा होनी चाहिए, काम रोकने का प्रस्ताव मान लेना चाहिये। जितनी सदस्य संख्या इस को मान लेने के लिये जरूरी है, वह यहाँ है। पचास से ज्यादा माननीय सदस्य इसके पक्ष में हैं। आप देखें कि बारह सौ से ज्यादा व्यक्ति गिरफ्तार कर लिये जा चुके हैं और भारत रक्षा कानून का दुरुपयोग हो रहा है। मेरा निवेदन है कि इस पर आप पुनः विचार कर लें और काम रोकने का प्रस्ताव को स्वीकार कर लें।

उपाध्यक्ष महोदय : यह दूसरा प्रश्न है। पोर्ट एंड डाक वर्कर्स का जो प्रश्न है, उसके बारे में सेंटर की रिस्पांसिबिलिटी है। जहाँ तक ला एंड आर्डर के प्रश्न का सम्बंध है या कारपोरेशन लेबर का सम्बंध है, वह स्टेट का प्रश्न है। जो एडमिट किया गया है, वह ठीक किया गया है। इस वास्ते कोई प्वाइंट आफ आर्डर नहीं है।

डा० राम मनोहर लोहिया (फर्रुखाबाद): उपाध्यक्ष महोदय, बन्दरगाह के मजदूरों को ले करके स्थगन प्रस्ताव है। बन्दरगाह के मजदूरों के आ जाने के बाद बम्बई की हज़लत बहुत बिगड़ गई है। १ लाख से ज्यादा तो हो गये हैं और कल शायद ६ लाख हो जायेंगे। ६ लाख मजदूर बम्बई के और हिन्दुस्तान भर के लाखों मजदूर इस के पीछे हैं। इसलिये इस पर स्थगन प्रस्ताव स्वीकार किया जाय। मेरा निवेदन है कि अगर केवल मंत्री महोदय अपना वयान दे देंगे तो उस का कोई मूल्य नहीं होगा। जब तक हम लोगों की बात न सुन ली जाये तबतक मंत्री के वयान

[डा० राम मनोहर लोहिया]

से कोई लाभ नहीं हुआ करता। जैसे गृह मंत्री ने बयान दे दिया था कि महाराष्ट्र सरकार बातचीत के लिये तैयार है लेकिन हड़तालियों के प्रतिनिधि अच्छा रख नहीं ले रहे हैं। लेकिन मुझे कल टेलीफोन से ही पता चला कि महाराष्ट्र की सरकार कोई बातचीत नहीं करना चाहती। हमारी तरफ से यह कहा गया कि मजदूरों के प्रतिनिधि और निगम के प्रतिनिधि साथ बैठ जायें, सरकार भी साथ बैठे और कोई रास्ता निकाल लिया जाय।

12.11 hrs.

[Mr. SPEAKER in the Chair.]

लेकिन आज जो बोली बम्बई के मजदूरों से बोली जा रही है वह हिंसक हमलावर चीन के साथ बोली जानी चाहिये थी। पर वह उस के साथ न बोल कर खुद अहिंसक देशवासियों के साथ बोली जा रही है।

Mr. Speaker: आप अगर माफ करें तो मैं बैठा रहूँ ? The threat of strike cannot be a matter for an adjournment motion.

Shri S. M. Banerjee: The strike has taken place.

श्री बागड़ी : सारे देश में यह हड़ताल फैलने वाली है (Interruptions). मैं आप के कहने से तंग नहीं रहूँ।

अध्यक्ष महोदय : मैं अर्ज करूँगा कि आप मेरे कहने से बैठ जायें।

श्री बागड़ी : आप के कहने से बैठा जाता हूँ।

Mr. Speaker: The threat of strike cannot be a matter for an adjournment motion. If it is to be distinguished from the call attention notice—that it involves censure and there is some failure of Government involved—then we are having the no-confidence motion during the discussion of which it can be taken up, that is, the

failure of Government not to perform those duties. That can also be argued, and because it has to be taken up today, therefore no separate time need be given.

श्री बागड़ी : मेरा एक व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : व्यवस्था का प्रश्न जो मैंने इतने शब्द कहने हैं उन के बारे में है तो मैं इजाजत दे देता हूँ।

श्री बागड़ी : इसी के बारे में है।

अध्यक्ष महोदय : कि मैं बोल नहीं सकता हूँ।

Shri S. M. Banerjee: I have a submission.

अध्यक्ष महोदय : कालिग अटेंशन नोटिस में फर्क यही होता है कि इस में वाक्यात मालूम किये जाते हैं। वाक्यात आ जाने के बाद अगर कोई एडजर्नमेंट का सवाल उठे तो ठीक हो सकता है। इसलिये पहले आप कालिग अटेंशन नोटिस हो जाने दीजिये, वाक्यात को सुन लीजिये। अगर उस के बाद आप यह मोशन करना चाहें कि एडजर्नमेंट हो तो उसे हम बाद में देख लेंगे। डिप्टी स्पीकर साहब ने कहा है कि उन्होंने उसे डिसअलाऊ कर दिया है क्योंकि आज ही आप उस को नो कॉन्फिडेंस में ला सकते हैं। अगर उस में आप की तसल्ली न हो, जबाब न आये तो उस के बाद जैसे डवलपमेंट हों उस के मुताबिक आप कर सकते हैं। अभी आप इस को खत्म हो लेने दें। इस तरह इस चीज को उठाना अभी मुनासिब नहीं है। मैंने सुना कि बहुत सी तरफ से इस का मुताबक है, इस की जरूरत है, सब कुछ मांग की जा रही है। मगर जिस तरह से हम अब तक चलते आये हैं, हमें चाहिये कि हम वही ट्रेंडिशन कायम रखें और उन पर चलने का यत्न करें। यह सिर्फ

एक के लिये मुफीद नहीं, सारे मुफ्त के लिये और सारी कंटी के लिये है। जैसे आप को फिक्र है वैसे ही हाउस को होनी चाहिये और मुझे भी उतनी ही होनी चाहिये। मगर कायदे और नियम से चलना तो हमारा फर्ज है। इसलिये मैं दरख्वास्त करूंगा कि आप इस चीज को छोड़ कर कॉलिंग अटेंशन ले लें ताकि अगली कारवाई हो सके।

डा० राम मनोहर लोहिया: क्या आप का ध्यान इस ओर गया है कि कल परसों के गृह मंत्री के आशसन को मराष्ट्र सरकार तोड़ रही है ?

अध्यक्ष महोदय : इस का जवाब तो मेरे पास नहीं है।

Shri S. M. Banerjee: My submission is this. You have just now stated that because of the threat of a strike no adjournment motion can be moved. My adjournment motion was very clear that the strike had taken place, and the strike has actually taken place from 8 O' Clock this morning.

Mr. Speaker: When did he give this notice?

Shri S. M. Banerjee: I gave notice at about 10:30.

Mr. Speaker: That was only a statement. There is no news so far that the strike has taken place. It was only a threat.

Shri S. M. Banerjee: We have received telephone calls and telegrams.

Mr. Speaker: I cannot depend on that. Let us have the facts first.

श्री बागड़ी अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न जो आप ने फरमाया उस के ऊपर है। ऐडजर्नमेंट मोशन जो मेरा है उस के लिये आप ने फरमाया कि सरकार के खिलाफ जो अदम एतमाद की तहरीक है उस के अन्दर ही आ जायेगा। लेकिन उस के लिये सिर्फ पन्द्रह घंटे रखे गये हैं सरकार के जो कारनामे हैं उन के लिये

तो पन्द्रह दिन भी पूरे नहीं हो सकते हैं। जो ऐडजर्नमेंट मोशन है, जो वक्त की आवाज है अगर उस का समय इस में से निकालेंगे तो हिन्दुस्तान के इतने मसले हैं और उस के लिये जो अदम एतमाद की तहरीक है उस का सारा समय ऐडजर्नमेंट मोशन में चला जायेगा। दूसरी अर्ज मेरी यह है कि जो अदम एतमाद की तहरीक आ रही है अगर उस में देश की जरूरी समस्याएँ न आयें तो फिर सदन की कारवाई ठीक तरह से नहीं चल सकती।

अध्यक्ष महोदय : आप बतलाइये कि इस में व्यवस्था का क्या यह प्रश्न है कि जो पन्द्रह घंटे रखे गये हैं उन में पन्द्रह सालों की बातें नहीं आ सकती हैं ?

श्री बागड़ी : पन्द्रह घंटों में सारी बातें कैसे आयेंगी !

अध्यक्ष महोदय : क्या यह व्यवस्था का प्रश्न है ? अब आप बैठ जायें, आप सुनें।

श्री बागड़ी : आप ने फरमाया कि जिस तरीके से पुराने ट्रेडिशन रहे हैं हाउस के उसी तरह से चलें तो ठीक है और चलने भी चाहिये। लेकिन मैं मोदबाना इतना अर्ज करूंगा कि हाउस के ट्रेडिशनस तभी ठीक तरह से चलेंगे जब सब कुछ वहाँ आ सके। यह हाउस देश का अक्स है अगर देश में खराबी है और वह यहाँ नहीं आती है तो किस तरह से काम चल सकता है ? यह नामुमकिन बात है। आप का यह कहना कि सारे हाउस को हमदर्दी होनी चाहिये यह ठीक है। काश हमें हमदर्दी होतों।

अध्यक्ष महोदय : अब आप बैठ जायें। अब आप का व्यवस्था का प्रश्न सुन लिया। इस के फैसले की जरूरत नहीं है।

The Minister of Planning and Labour and Employment (Shri Nanda): I received intimation of this

[Shri Nanda]

in the midst of the Question Hour. I will not be able to make a statement just now. I will collect the facts and then make a statement later on.

Mr. Speaker: Would he make the statement later in the day today?

Shri Nanda: Tomorrow.

Shrimati Renu Chakravartty (Bar-rackpore): May I ask you why it was not possible to have an adjournment motion? After all, even by having it as a calling attention notice, we are not getting any reply. At least if we made it an adjournment motion, it is considered to be a more important matter. This is very clearly under the Central Government. I see no reason why it should have been disallowed.

श्री बागड़ी : गांधी जी भंगी कालोनी में रहते थे । लेकिन गांधी जी के भक्त हो कर भी मारे मंत्री भंगियों की बात नहीं सुनते ।

Mr. Speaker: Is it the point of order that she has spoken on this? Let me answer first.

May I remind the hon. Member that I have just said that if it is due to some failure of the Government, we are discussing all those failures, and it might be taken up in that discussion. We are discussing it today, and when this is exercising the minds of the hon. Members so intensely, why should.....

श्री बागड़ी : मेरा व्यवस्था का प्रश्न है ?

अध्यक्ष महोदय : यह व्यवस्था का प्रश्न है? मैंने पुराने ट्रेंडिन्स की बात कही । इस का मतलब यह नहीं था कि जो इंटरफ़िअर करते हैं वह भी साथ में इंटरफ़िअर करते चले जायें ।

Shri Kamath: Sir, on a point of clarification.... (Interruptions).

Mr. Speaker: I would request hon. Minister that he may give the infor-

mation to the House if he could get that information later on in the day..

Shri Priya Gupta: The Labour Minister should not avoid the question like this. So many people are affected and yet he does not get information. He can get wireless information.... (Interruptions).

अध्यक्ष महोदय : अगर इस तरह सदस्य बोलते रहेंगे तो काम नहीं चल सकता ।

डा० राम मनोहर लोयहा : मेरे पास कुछ इतलाए हैं, अगर आप इजाजत दें तो मैं उन को पेश कर सकता हूं । (Interruptions)

Mr. Speaker: Hon. Minister may try to get that information by 5 O' clock. I will take it up at 5 O' clock.

Shri Nanda: All right, Sir.

श्री रामसेवक यादव : एक निवेदन सुन ले । दो कालिंग अट्रेंशन के मोशनों का नोटिस दिया गया था । एक तो बाढ़ के बाने में है और एक गाजियाबाद की भूमि अधिग्रहण के बारे में जिस का सम्बंध किसानों से है । हमें सूचना मिली है कि यहाँ त्रिचाराधीन है । मेरा निवेदन है कि अगर गाजियाबाद के किसानों को, जो कि यहाँ आए हुए हैं दो तीन दिन रुकना पड़ा तो उन को मुसीबत हो जाएगी । मेरा निवेदन है कि इस मामले का जल्द से फैसला कर दिया जाए । मैं जानना चाहता हूँ कि इस का कब तक फैसला हो जाएगा । इतना ही निवेदन है ।

श्री बागड़ी : मेरा एक कालिंग अट्रेंशन मोशन बाढ़ के बारे में था । मेरे निर्वाचन क्षेत्र में जिला रो तक डूब रहा है । बच्चे पानी में खड़े हैं । जामनी खेड़ा और गोाना गांव डूबते जा रहे हैं । उन के बारे में मैंने नोटिस दिया था ।

Mr. Speaker: I would seek the co-operation of the different groups in the Opposition; they should have some restraint on their hon. Members and

should help me in the discharge of my duties. In this manner it is not possible. If any hon. Member can get up any moment he likes and says anything he desires, it will not be possible to conduct the business of the House. I would request the hon. Members in the Opposition just to consider over this.

श्री बागड़ी : जो जनता की मांग है उस को आपके सामने रखना मारा धर्म है ।

Mr. Speaker: Papers to be laid.

12.23 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER PRESS AND REGISTRATION OF BOOKS ACT, ETC.

The Minister of Information and Broadcasting (Shri B. Gopala Reddi): I beg to lay on the Table a copy each of the following notifications:—

- (i) The Registration of Newspapers (Central) Second Amendment Rules, 1963 published in Notification No. G.S.R. 723 dated the 27th April, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library. See No. LT-1466/63]
- (ii) The Cinematograph (Censorship) Amendment Rules, 1963 published in Notification No. GSR 882 dated the 25th May, 1963, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT-1418/63]
- (iii) On behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table a Copy of the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Rules, 1963 published in Notification No. GSR 1320 dated the 10th August, 1963 under sub-section (3) of section 20 of

the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-1467/63]

NOTIFICATIONS UNDER THE MINIMUM WAGES ACT, ETC.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malaviya): I beg to lay on the Table:—

- (i) a copy each of the following Notifications under section 30 of the Minimum Wages Act, 1948:—
 - (a) The Minimum Wages (Central) Amendment Rules 1963 published in Notification No. G.S.R. 945 dated the 1st June, 1963.
 - (b) The Minimum Wages (Central) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1213, dated the 20th July, 1963. [Placed in Library. See No. LT-1468/63.]
- (ii) a copy each of the following papers:—
 - (a) The Coal Mines (Amendment) Regulations, 1963 published in Notification No. G.S.R. 1165 dated the 6th July, 1963, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-1469/63]
 - (b) The Dock Workers (Advisory Committee) Amendment Rules, 1963 published in Notification No. S.O. 2010, dated the 20th July, 1963, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-1470/63]
 - (c) Report of the Chief Inspector of Mines on the fatal